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GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/ Jammu.

Subject:- Constitution of the Jammu and Kashmir Socially and Educationally Backward Classes Commission- Notification of terms and conditions of appointment of Chairperson and members thereof.

Reference: U.O. No. GAD (Adm) 26/2020-I dated 08.04.2020 from General Administration Department.

GOVERNMENT ORDER NO: 2236 - JK(LD) OF 2020
DATED : 09 - 04 - 2020

In continuation to Government Order No: 2230-JK(LD) of 2020 dated 19-03-2020, the terms and conditions of the appointment of Chairperson and Members of the Jammu and Kashmir Socially and Educationally Backward Classes Commission are hereby notified as under:-

- Jammu*
- Achal Sethi*
- (i) the Chairperson shall be entitled to such salary, allowances and other perks as is admissible to serving judge of a High Court minus the amount of pension including any commuted pension thereon;
 - (ii) every member other than Chairperson of the Commission shall be entitled to last pay drawn minus the amount of pension including any commuted pension thereon; and
 - (iii) the conditions of service of the members which have not been expressly provided for, shall be governed by the All India Service Rules.

By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government


No.LD(Leg)2020/09-II

Dated 09.04.2020

Copy to the -

1. Shri Justice (Retired) G.D. Sharma, Chairperson, Jammu and Kashmir Socially and Educationally Backward Classes Commission

2. Shri. Rup Lal Bharti, IFS (Retired), Member, Jammu and Kashmir Socially and Educationally Backward Classes Commission.
3. Shri. Munir Ahmad Khan, IPS, Member, Jammu and Kashmir Socially and Educationally Backward Classes Commission.
4. Financial Commissioner, Finance Department.
5. Financial Commissioner, Health and Medical Education Department.
6. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
7. All Principal Secretaries to Government.
8. Principal Secretary to Government, Social Welfare Department.
9. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
10. All Commissioners/ Secretaries to Government.
11. Secretary to Government, General Administration Department.
12. Registrar General, Jammu and Kashmir High Court, Jammu.
13. Principal Secretary to the Lord Chief Justice, J&K High Court, Jammu.
14. Director Litigation, Jammu/ Srinagar.


09.04.2020
(Ashish Gupta)
Deputy Legal Remembrancer
